

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B. A. No. 2108 of 2020

Meghnath Prajapati @ Raghunath Prajapati, S/o- Late
Parmeshwar Prajapati Petitioner

Versus

The State of Jharkhand. Opp. Party

CORAM: HON'BLE MRS. JUSTICE ANUBHA RAWAT CHOUDHARY

Through Video Conferencing

For the Petitioner : Mr. Binod Kumar Dubey, Advocate
: Mr. Nawin Kumar, Advocate
For the Opp. Party : Mr. Ramesh Kumar, Advocate

03/26.06.2020:

1. Heard the learned counsel for the parties.
2. This petition has been filed for regular bail in connection with Paton P.S. Case No. 153 of 2010, corresponding to G.R. Case No. 2429 of 2010 (S.T. No. 284B/2011) for alleged offence registered under Sections 302/324/307/34 of the Indian Penal Code, now said to be pending in the court of learned Additional Sessions Judge-II, Palamau at Daltonganj.
3. After some arguments, the learned counsel for the petitioner seeks permission to withdraw this petition.
4. Learned counsel for the opposite party has no serious objection to the prayer made for withdrawal of this petition.
5. Permission is accorded.
6. Accordingly, the present bail application is hereby dismissed as withdrawn.
7. Let a copy of this order be immediately communicated to the learned court below through 'e-mail/FAX'.

(Anubha Rawat Choudhary, J.)